GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 856

TO BE ANSWERED ON JULY 25, 2022

NEW MODEL RENT LAW

NO. 856. DR. ASHOK BAJPAI:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

(a) whether Government has finalized its model rent law for the States;

(b) the total number of suggestions received in connection with the making of the final model rent law;

(c) the details of the consultations, if any, with the stakeholders while finalizing the draft of the model rent law; and

(d) the details of the States which have enacted new rent laws to smoothen the letting of accommodations for residential and business purposes?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) Model Tenancy Act (MTA) aims to balance the rights of all types of tenant & landlord and create an accountable and transparent ecosystem for renting of premises in disciplined and efficient manner. Union Cabinet approved MTA on 2nd June, 2021 and the same was circulated by Ministry of Housing and Urban Affairs (MoHUA) to all the States / Union Territories (UTs) on 7th June, 2021 for adoption by way of either enacting a fresh legislation or amending existing rental laws suitably.

(b)&(c) All the stakeholders including States/UTs, associations of Tenants, landlords and general public were duly consulted while finalising MTA. A copy of draft MTA along with the background note in English, Hindi and various other local/vernacular languages was also uploaded on the website of MoHUA for public consultation/suggestions. Accordingly, around 500 views / comments / suggestions were received from various stakeholders which were duly analysed and suitably incorporated in the final draft of MTA.

(d) As per information available with MoHUA, the States of Andhra Pradesh, Tamil Nadu, Uttar Pradesh and Assam have revised Tenancy Acts on the lines of MTA.

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